

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2983
ANSWERED ON:10.12.2014
INELIGIBLE BENEFICIARIES OF BSUP
Singh Deo Shri Kalikesh Narayan

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether beneficiary surveys have not been conducted for some of the Basic Services to the Urban Poor (BSUP) projects;
- (b) if so, the details thereof;
- (c) whether the Government is aware that some of the houses are being allotted to beneficiaries with regular sources of income and who are ineligible for assistance under the BSUP scheme; and
- (d) the details of the number of ineligible beneficiaries who have benefited from the schemes and the total loss to the exchequer as a consequence thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) to (d) : Government launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 for assisting State Governments in providing housing and basic civic services like water, sanitation etc to urban poor/ slum dwellers in 65 select cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns, under the Integrated Housing and Slum Development Programme (IHSDP).

In addition, Rajiv Awas Yojana (RAY) was launched in June 2011 in two phases; the preparatory phase for a period of two years which ended in June 2013 and implementation phase in September 2013.

DPRs under these schemes prepared by States/ULBs are considered for approval by Central Sanctioning and Monitoring Committee. It is the responsibility of State Governments to finalize the list of beneficiaries under the schemes after proper authentication as per their norms.

Complaints received in connection with allotment of houses under the above schemes at various levels in the Ministry are sent to State Governments / Union Territories (UTs) for remedial action, as the execution and implementation of projects including identification and allotment of houses to beneficiary are the responsibility of States/UTs and their implementing agencies, primarily Urban Local Bodies.